

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH AT MUMBAI

COMPANY SCHEME PETITION NO. 491 OF 2017

CONNECTED WITH

COMPANY SCHEME APPLICATION NO.361 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013).

AND

In the matter of Sections 230 to 232 of the Companies Act,2013.

AND

In the matter of the Scheme of Amalgamation of Neptune Realty and Property Management Private Limited with Prithviraj Shares and Securities Private Limited and their respective shareholders.

Prithviraj Shares and Securities Private Limited)
a Company incorporated under the Companies)
Act, 1956 and having its Registered Office)
at 4th Floor, Neptune Magnet Mall,)
Near Mangatram Petrol Pump, L B S Road,)
Bhandup (West), Mumbai 400 078)...PETITIONER COMPANY

Called for admission:

Mr.Nitin Gutka, Chartered Accountants, for the Petitioner Company.

CORAM: Ms Ina Malhotra (J)

DATE: 19th June, 2017

MINUTES OF ORDER

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 13th July, 2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of

Order dated 13th April, 2017 passed by this Tribunal in Company Scheme

Application No.361 of 2017, the meeting of Equity Shareholders was convened and held on Thursday, the 25th day of May, 2017 at 11.30 A.M for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Amalgamation of Neptune Realty and Property Management Private Limited, the Transferor Company and Prithviraj Shares and Securities Private Limited, the Transferee Company and their respective Shareholders. The Equity Shareholders present in meeting has unanimously approved the Scheme without any modification. The Chairman appointed for the said meeting has filed his report as to the result of the meeting along with affidavit with the Tribunal on 26th May,2017 which is annexed as **Annexure 'F'** to the Company Scheme Petition.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Ministry of Corporate Affairs, Mumbai and Registrar of Companies, Mumbai. Notices have also been served upon all Unsecured Creditors of the Petitioner Company. No representation has been received by the Petitioner Company from any other Regulatory Authority nor from the Unsecured Creditors. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "The Free Press Journal" in English Language and

translation thereof in "Navshakti" in Marathi Language, both having circulation in Mumbai.

6. The Petitioner Company to file affidavit of service in the Registry proving publication of notice of hearing of Petition in newspapers.

Sd/-

Ms Ina Malhotra, Member(J)